IN THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH

MA No.669/2017 in C.P. NO.1239/I&BP/2017

Under Section 7 and 22 I&BC, 2016

In the matter of : Gupta Global Resource Pvt. Ltd.

... Corporate Debtor

Order delivered on: 21.12.2017

Coram:

Hon'ble Mr. M. K. Shrawat, Member (Judicial)

Hon'ble Mr. V. Nallasenapathy, Member (Technical)

For the Petitioner:

Archan Shah Adv., &

Pooja Vasandani, Adv. i/b Rajani Associates

for the Applicant /Committee of Creditors

For the Respondents:

Umang Thakar, Adv. a/w Ashish Pyasi, Adv i/b Dhir & Dhir Associates for Corporate Debtor

Per V. Nallasenapathy, Member (Technical)

ORDER

On the Application moved by the Counsel on behalf of the CoC, of Corporate Debtor, Gupta Global Resource Pvt. Ltd., stating that the Committee of Creditors in the meeting held on 06.11.2017 resolved to appoint Mr. C. Bala Mauli, having Registration No.IBBI/IPA-001/IP-N00321/2017-18/10608 as Resolution Professional to replace Mr. Atul Rajwadkar, Interim Resolution Professional, this Bench, being satisfied that this application is in accordance with Section 22 of I&B Code, hereby

THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

MA 669/2017 IN CP 1239/I&B/ /2017

forwards the name of the IRP namely Mr. C. Bala Mauli, having Registration No.IBBI/IPA-001/IP-N00321/2017-18/10608 as Resolution Professional to the Insolvency & Bankruptcy Board of India for its confirmation within 10 days of receipt of the name of the proposed Resolution Professional, thereby this Adjudicating Authority is able to appoint Mr. C. Bala Mauli as IRP after confirmation by the Board.

- 2. Accordingly, this MA 669/2017 is hereby disposed of.
- 3. List this matter on 5.1.2018.

Sd/-

V. NALLASENAPATHY Member (Technical) Sd/- 2/11/17

M. K. SHRAWAT Member (Judicial)